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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.252/94
M.A.384/94

New Delhi this the 7th day of February, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

1. Sh. Vijay Pal,
S/o Chajjan Singh,
R/o Pawli Khurud, Meerut,
P.O. Modipuram.
2. Sh. Arjun Singh,
S/o Shri Ram,
R/o Village Sultanpur Biloni,
P.O. Rahimkot Distt.
Bulandshahar.
3. Sh. Umesh Singh,
S/o Sh. Ram Singh,
R/o Vill. Nangla Battoo,
Pragati Nagar,
H.No.168/1, Meerut.
4. Sh. Bahadur,
S/o Sh. Parmeshwar Yadav,
R/o H.No.312, Topkhana Bazar,
Meerut Cantt.
5. Sh. Karam Chand,
S/o Sh. Kalu Ram,
R/o Vill. Dadwal P.O. Booni
Distt. Hameerpur(H.P.)
6. Sh. Lala Ram,
S/o Sh. Babu Ram,
R/o Kothi No.261, Khanna Camp.
Meerut.
7. Sh. Kamal Singh,
S/o Shri Ram,
R/o Sultanpur Biloni,
P.O. Raheemkot.
8. Sh. Kali Ram,
S/o Sh. Prithvi Singh,
R/o Vill. Bicholi P.O. Rajpura,
Distt. Meerut.
9. Sh. Anil Kumar,
Sh. Maluk Chand,
R/o H.No.50/7, Jaigavi Nagar,
Garh Road, Gali No.7, Meerut.
10. Sh. AVdesh,
S/o Sh. Juraban Rai,
R/o Kothi No.261, Khanna Camp.,
Meerut.

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11. Sh. Sant Ram,
S/o Sh. Mahadev Prasad,
R/o Kothi No.261, Khanna Camp.,
Meerut.
12. Sh. Anil Charan,
S/o Sh. Jai Karan,
R/o Vill. Badhla, Kaithwara,
P.O. Sisoli, Distt. Meerut.
13. Sh. Anil Chauhan,
S/o Sh. Ram Singh,
R/o H.No. 168/1, Nangla Batti,
Pragati Nagar, Meerut.
14. Sh. Iqlak,
S/o Sh. Shakur,
R/o Kothi No.261, Khanna Camp.
Meerut.
15. Sh. Jaswant Singh,
S/o Sh. Navkha Ram,
R/o Kothi No.261, Khanna Camp.
Meerut.
16. Sh. Jai Kishan,
S/o Sh. Radhey Lal,
R/o Kaseru Khera, Jhuggi,
Meerut.

Petitioners

(Sh. Surinder Singh, Advocate)

versus

1. The Defence Colony,
Ministry of Defence, South Block,
New Delhi.
2. Director General,
Supplies and Transport, Army Hq.
Sena Bhavan, New Delhi.
3. The Commanding Officer,
No.40, ASC Supply Depot.,
Meerut Cantt.

Respondents

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The petitioners have come to this
Tribunal with the grievance that inspite of the O.M.
dated 10.09.1993 issued by the Ministry of
Personnel, P.G. and Pensions, Department of

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Personnel & Training, their cases for being granted temporary status are not being considered by the respondents.

The learned counsel for the petitioners has fairly stated at the Bar that the petitioners did not make any representation to the authority concerned on or after 10.9.1993. They shall do so now. If this is done, we have no doubt that the authority concerned shall apply its mind upon the representation and pass suitable order. This application appears to be pre-mature. It is accordingly dismissed at this stage.

B.N. Dhundiyal

(B.N. Dhoundiyal)

Member (A)

S.K.

(S.K. Dhaon)

Vice-Chairman

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